Government provides a number of facilities to small scale units with a view to assist them in marketing their products under the Central Government's stores purchase programme which include issue of tender sets free of cost, exemption from payment of earnest money, waiver of security deposit up to a monetary limit for which the unit is registered, price preference up to 15 per cent over the quotations of large scale units subject to certain conditions. Besides, a MODVAT scheme has been in operation from 1986-87 to induce purchases of products indusstries manufactured by small scale opting for the scheme. 1

## Anomalies in the Assessment of amount by the Special Team

72. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of PETRO- LEUM & CHEMICALS be pleased to state:

(a) whether it is a fact that his Ministry has found a number of anomelies in the assessment of amount due from drug companies by the special team;

(b) what are the names of the drugs and finished medicines for which assessment was made by the special team; and

(c) what was the amount assessed in each case and up to what date the assessment was made in each case?

THE MINISTER OF STATE IN THE PETROLEUM AND MINISTRY OF CHEMICALS (SHRI BHAJMAN BEHERA): (a) to Details of (c)tentatively amounts assessed by the Special Team up to 31-12-1983 against some of the Companies involve in the 

Sr. No.	Name of the Company	Bulk drugs & formulations for which amount has been assessed	Amount tentatively assessed upto 31-12-83 Rs./lakhs
1	Cyanamid India Ltd	(i) Chlortetracycline (ii) Demethylchlor-tetracycline (iii) Tetracycline (iv) Hetrazan Tablets	389.06
2	Hoechst India Ltd.	(i) Baralgon Ketone (ii) Pheniramine Maleate (iii) Pyrolledino Methyl Tetracycline (iv) Prusemide (v) Glybenclamide	458.10
3	John Wyeth & Geoffrey Manners	<ul><li>(i) Benzathine</li><li>(ii) Penicillin &amp; formulations</li></ul>	134.46 28.37
4	Etheor Ltd.	Decaris tablets	8.15
5	Franco Indian Pharma- ceuticals Ltd. & M/s. Griffon Labs.	Phenoy Methyl Penicillin formulations	11.02
~	Pfizer Ltd.	Oxytetracyclime and formulations	48.21

received against the tentative amounts assessed by the Special Team against the companies involved in the Supreme Court case. It has, therefore, been decided to review the entire findings of the Special Team and the developments thereafter.

73. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the names of the drugs and formulations for which prices were reviewed by Murthy Committee:

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(b) what was the earlier price of each and what price was recommended by the Committee;

(c) what were the specific directions of the High Court and the Supreme Court to review in each case;

(d) what was the date applicable for which Committee recommended for price revision and from which date each price was applicable;

(e) whether it is a fact that BICP also made recommendations in respect of price revision of these drugs and formulations;

(f)  $i_f$  so, when was the last recommendation made and what price was recommended for each;

(g) whether it is a fact that his Ministry have found a number of anomalies in the working of price revision of these drugs and formulations; and

(h) if so, what are the details thereof and what steps have been taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERA): (a) to (h) information to the extent available would be collected and laid on the Table of the Rajya Sabha.

## Price Control on Drugs

74. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Cefazidime, Cephataxime Sodium, Cephazolidine Sodium, Dextrochlorpheniramine Maleate and Ceftriazone Sodium are exempted from price control;

(b) whether it is a fact that none of these drugs are produced in the country;

(c) whether it is also a fact that these drugs have monopoly imports;

(d) what are the names of the two leading brands based on each drug alongwith the names of the manufacturers;

to Questions

(e), what is the price at which each is sold;

(f) whether it is a fact that Glaxo and Hoechst have been allowed to import the formulations, or have been permitted to formulate without undertaking basic production:

(g) whether it is a fact that price decontrol of imported formulations or imported drugs under monopoly is not in accordance with the objectives announced; and

(h) if so, what steps have been taken to include these drugs have under price control?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERA): (a) and (b) Yes Sir.

(c) Details of imports of individual drugs are not being monitored by this Department.

(d) and (e) The requisite information to the extent available with the Government is given in the annexed Statement. [See Appendix CLIV Annexure No. 5].

(f) While Ms. Glaxo have been granted a letter of intent for the manufacture of Ceftazidine Injection, Mls. Hoechst have been granted on industrial the manufacture of licence for without Cefotaxime Sodium Injection the condition to manufacture the basic fulfilled the ratio drug because they parameters.

(g) and (h) The Standing Committee which has been constituted in this department will examine such issues also.

Price control on drugs of M/s. Hoechst, Glaxo, German remedies and Infra.

75. SHRI BEKAL UTSAHI. Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the names of drugs of